

**TRANSFER GUIDELINES/POLICY OF THE HIGH COURT OF  
CHHATTISGARH – 2013**

**(As modified upto 15<sup>th</sup> March, 2018)**

As far as possible following Guidelines and Policy will be followed for transfer of the Judicial Officers in the State of Chhattisgarh. It is not enforceable at law. Further, notwithstanding anything contained in this Policy, the interest of the Judicial System and Establishment in the State are paramount considerations for transfers and postings:

1. This Policy shall come into force with immediate effect and all previous exercise for Annual Transfer of 2013 shall be deemed to have been done under this Policy.
2. This Policy may be relaxed generally or in individual cases by the Chief Justice in respect of Judicial Officers posted in the Registry, the Chhattisgarh State Judicial Academy, and with the State Government and consequently their transfers/postings/continuance prematurely or beyond the normal tenure shall be decided by the Chief Justice. Subject to that, the same considerations will apply as given below for other Judicial Officers.
3. The Judicial Districts available for posting are divided into 4 Categories, mentioned as **A, B, C & D** in **Schedule – 1** annexed to this Policy.
4. As far as possible the Annual transfer of Judicial Officers shall be effected normally by the 15<sup>th</sup> of March every Year, and the Judicial Officers transferred in the annual chain shall be given time for joining up to the first day of April of the relevant Year so as to coincide with the academic session.

Provided that, in cases of transfer, other than those in the annual chain, the period of joining shall be indicated in the order to be issued by the High Court.

5. The normal approximate tenure of posting at a place shall be *1three Years, which shall not be applicable to Principal District Judges.*
6. After the normal tenure of posting of a Judicial Officer in one place, he shall be shifted out of his place of posting and his next posting shall be at a place of a different category. However if it is not possible for some reason, the High Court may post him at a place in the same category.
7. For computing the tenure of posting of an Officer posted at a particular place as a result of transfer otherwise than in the annual chain, i.e., a mid term transfer, the period of six months or above shall be rounded off and treated as a full Year.
8. To implement this Policy, timely and effectively, the transfer exercise shall commence in the month of January, every Year. 31<sup>st</sup> March of that calendar Year, would be the date for counting the normal posting tenure of *1three Years.*
9. Subject to clause 7 above, the tenure/period of posting of an Officer at a particular place shall be calculated from the date on which he joins at the place upto 31<sup>st</sup> of March of the calendar Year in which annual transfers are to be made, and the period of six months or more shall be treated as a full year.
10. A Judicial Officer, who is on deputation or holding an ex-cadre post, shall normally be required to come back to the parent department after completing a maximum of *1three Years* of such posting. No extension of deputation shall be granted after a period of *1three Years.* However, under exceptional circumstances, extension of one Year may be granted.

11. A freshly promoted/appointed Judicial Officer, or a Judicial Officer posted on a post which does not involve the normal judicial/adjudicatory functions, will normally not be allowed to go to a/another non-judicial post, unless he completes at least a <sup>1</sup>three Years tenure on a post involving judicial functions.
12. Every Judicial Officer will have to serve in each category place for the normal tenure prescribed above.
13. In cases of Husband and Wife, who are Judicial Officers and are working in the State of Chhattisgarh, attempt would be made to post them at the same place as far as possible. However, if posting of Husband and Wife at one place is not possible, endeavour shall be made to post them at nearby places, subject to the administrative exigencies and other factors which may be considered relevant by the High Court.
14. Where the spouse, child or parent or any other first degree relative of a Judicial Officer is suffering from terminal ailments like cancer, kidney failure warranting dialysis, or who have undergone open heart surgery in the recent past, provided they are normally residing with the Judicial Officer, such Officer may be granted preference by posting him in a place where or near which proper treatment facilities for these ailments are available. However, adjustment in this category shall be granted only on production of proper medical certificate from the District Medical Board and certified by the District Judge concerned upon verification.

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1 - substituted in compliance with the resolution passed in the Full Court Meeting held on 15.04.2015

15. Judicial Officers, who are suffering from any physical disability which is certified to be more than 40% by the appropriate Medical Board, would be granted preference in the matter of their posting to such places where they are not required to travel frequently, or which does not require mobility for long periods of time.
16. A Judicial Officer may be transferred even before completion of the prescribed tenure or in mid-term in case his performance is found to be below the norms prescribed or if grounds exist for initiating enquiry against him. He may also be transferred before completing the prescribed tenure in public interest or in interest of administration, if so decided by the High Court.
17. Notwithstanding anything to the contrary in this policy, an officer who has one year or less to retire as on first day of April may seek a posting to a place (except his home town) where or near which he proposes to settle after retirement. And if the request appears bona-fide and is possible, the officer may be posted to such place.
18. In regard to matters which are not specifically provided or covered by this Policy, the Chief Justice may issue such general or particular directions as may be considered necessary. In case any doubt arises with regard to this Policy or its implementation, the same will be clarified by the Chief Justice and such clarification will be treated as part of this Policy.
19. No representation against transfers ordered by the High Court will normally be entertained except on a reasonable ground.  
*<sup>2</sup>Any representation for transfer and posting as part of general transfer shall be made on or before 15<sup>th</sup> February of that year.*

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<sup>2</sup>-substituted in compliance with the resolution passed in the Full Court Meeting held on 14.03.2018

20. on his behalf, a Committee of Judges (Transfer – Committee) nominated by the Chief Justice, will have powers to pass appropriate order regarding the transfer or posting of any Judicial Officer at any time.
21. The Chief Justice may delegate the powers to any Judge, Officer or Committee of Judges/Officers (Transfer – Committee) for implementation of this Policy/Guidelines.

(Arvind Singh Chandel)  
I/c Registrar General

**SCHEDULE – 1**

## GRADINGS OF 87 PLACES OF THE STATE

(A)	(B)	(C)	(D)
1 Raipur	1 Mahasamund	1 Chrimiri	1 Ambagarh Chowki
2 Durg	2 Balod	2 Mungeli	2 Bagicha
3 Bilaspur	3 Bhatapara	3 Pendra road	3 Dabhra
4 Rajnandgaon	4 Bilha	4 Chhuikhadan	4 Dallirajhara
5 Ambikapur	5 Manendragarh	5 Dharamjaigarh	5 Kartala
6 Raigarh	6 Dongargarh	6 Dondilohara	6 Malkharoda
7 Korba	7 Janjgir	7 Gharghora	7 Marwahi
8 Bhilai	8 Kawardha	8 Jaijaipur	8 Nagri
9 Dhamtari	9 Kanker	9 Jashpur	9 Nawagarh
10 Jagdalpur	10 Kondagaon	10 Kathghora	10 Saja
	11 Simga	11 Khairagarh	11 Sitapur
	12 Takhatpur	12 Kunkuri	12 Gariyaband
	13 Baikuntpur	13 Lormi	13 Bacheli
	14 Baloda Bazar	14 Pali	14 Balrampur
	15 Bemetara	15 Pamgarh	15 Bijapur
	16 Sakti	16 Patan	16 Deobhog
	17 Champa	17 Pathalgaon	17 Janakpur
	18 Surajpur	18 Dantewara	18 Konta
	19 Kharsia	19 Pithoura	19 Narayanpur
	20 Kota	20 Rajim	20 Pankhajur
		21 Sarangarh	21 Rajpur
		22 Akaltara	22 Ramanujganj
		23 Gundurdehi	23 Sukma
		24 Kurud	24 Wadrafnagar
		25 Pandariya	25 Bhanupratappur
		26 Tilda	26 Bilaigarh
		27 Saraipali	27 Kasdol
		28 Bhatgaon	28 Keshkal
			29 Pratappur
Total	10	20	29